

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1781/2006-SM[BR]

Date 13/05/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ROSSETTA TEXTILES P LTD.
SECTOR 31, NEAR LACKY COLONY, FARIDABAD
121006

M/S ROSSETTA TEXTILES P LTD.

C.C.E. DELHI IV

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 745 /2008 -SM[BR] dated 9.4.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI IV

NEW CGO COMPLEX, NH-IV, FARIDABAD, HARYANA 121001.

2. Adv. / Consult

MR.R.C GUPTA

215 THAPAR CHAMBER, OPP. MARANI BAGH, RING ROAD, NEW DELHI

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI
PRINCIPAL BENCH NEW DELHI**

Excise Appeal No.1781 of 2006-SM (BR)

[Arising out of Order-in-Appeal No.21/CE/Apl/DLH-IV/2006 dated 23.2.2006 passed by the Commissioner of Central Excise (Appeals), Delhi]

Date of Hearing/ Decision:9.4.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

- | | | |
|--|---|--|
| 1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982. | : | |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : |  |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental authorities? | : | |

M/s. Rossetta Textiles (P) Ltd.

...Appellants
[Rep. by None (notice received back)]

Vs.

CCE, Faridabad

...Respondent
[Rep. by Shri S.L. Meena, DR]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order No. 745/08-SM(BR) Dated: 9.4.2008

Per P.K. Das:

2008/4

It transpires from the file that notice of hearing issued to the Appellant was returned back by the Postal Authorities. It appears that the

Appellant has not intimated their proper address to the Tribunal. It seems that the Appellant is not interested to proceed in the matter. Accordingly, the appeal is dismissed for non-prosecution.

Order dictated & pronounced in open court on 9.4.2008.

(P.K. Das)
Member (Judicial)

Ckp.